

**Amount spent for the use of Staff Cars during Three Months**

4355. SHRI K. RAMAMURTHY: Will the Minister of FINANCE be pleased to state:

(a) the amount spent for the use of Staff cars belonging to the Government of India during the three months, April—June, 1977; and

(b) how does this expenditure compare with that incurred during the same period in 1976?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) and (b). The information is not readily available and is being collected from the various Ministries/Departments. The same will be laid on the Table of the House as soon as possible.

**Misuse of Import Licences**

4356. SHRI MUKUNDA MANDAL: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) how many cases of misuse of import licences during the period June 26, 1975 to March 20, 1977, have been reported to Government;

(b) nature of misuse in each case;

(c) names and particulars of parties involved; and

(d) what action, if any, has been or is being taken in each?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) 2932 cases of misuse of import licences came to the notice of Government during the period between 26-6-1975 and 20-3-1977.

(b) to (d). Of the 2932 cases referred to above, 677 firms have been debarred from receiving import facilities for specified periods under the Imports (Control) Order, 1955. A

statement indicating the particulars of these cases is laid on the Table of the House. [Placed in Library. See No. LT-1390/77]. Out of these 677 firms, 169 cases have also been handed over to C.B.I. for investigation, with a view to prosecuting the offenders in a court of law. 174 other cases have been closed as investigation revealed nothing incriminating against the firms. Enquiries in respect of the remaining 2081 cases are still in progress.

**Loan advanced to individual firms and Companies for more than Five Crores by Nationalised Banks, S.B.I. and R.B.I.**

4357. SHRI KANWAR LAI GUPTA: Will the Minister of FINANCE be pleased to state:

(a) the names and addresses of the individuals, firms and companies, and monopoly houses who have been advanced loans for more than 5 crores by the nationalised Banks, State Bank of India or Reserve Bank of India in the last three years, along with the amount of loan;

(b) whether Government have received any complaint regarding the irregularities committed by these banks in advancing such loans;

(c) if so, the details of each case and the action taken by Government; and

(d) the names of each firm, company or individual, whose loan has not been paid regularly along with the outstanding loans in each case?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) and (d). Reserve Bank of India does not grant any advance to individuals, firms and companies. As regards advances of above Rs. 5 crores granted by the State Bank of India and nationalised banks, in accordance with the practices and usages customary among bankers and also in conformity with the provisions of the State Bank of India Act, 1955 and the Banking Companies (Acquisi-